

TRIPURA GAZETTE



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PART--IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN-799010

No.F.7(13-24)-LA/2024/567

Dated, Agartala, the 2nd March, 2024.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “**The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Eighth Amendment) Bill, 2024 (The Tripura Bill No. 4 of 2024)** ” as introduced in the Assembly on the **1st March, 2024** to be published in the Tripura Gazette.”

02-03-2024
(B. Majumder)

Secretary
Tripura Legislative Assembly

**THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS OF
THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF
OPPOSITION, GOVERNMENT CHIEF WHIP AND THE MEMBERS
OF THE LEGISLATIVE ASSEMBLY (TRIPURA)
(EIGHTH AMENDMENT) BILL, 2024**

A

BILL

to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Tripura Legislative Assembly in the Seventy-fifth year of the Republic of India as follows:-

1. Short Title & Commencement:

(1) This Act may be called "The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Eighth Amendment) Bill, 2024";

(2) It shall come into force on the date of its publication in the Tripura gazette.

2. Amendment of Section 21:

(Advance for construction or purchase of residence)

In sub-section (1) of Section 21 of the Principal Act, the expression " ₹ 25.00 lakh (Rupees twenty five lakh)" shall be substituted with the expressions "Rs.50 lakh (Rupees fifty lakh)".

STATEMENT OF OBJECTS AND REASONS

The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Eighth Amendment) Bill, 2024 (The Tripura Bill No. 4 of 2024) proposes to raise the limit of advance provided to the Members of the Tripura Legislative Assembly (including the Chief Minister, other Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip), for construction of residential building including purchase of land or ready-built house.

Sub-section (1) of section 21 of the Act provides for such advance, the maximum sum of which is Rs.25 lakh (Rupees twenty five Lakh) at present, after the Fifth Amendment of the Act, made in the year 2019. But this sum appears to be quite disproportionate in view of the prevalent market value of land or residential building. It is so proposed to raise the sum to Rs.50 lakh (Rupees Fifty Lakh).

The Bill seeks to achieve the above objectives.

Minister,
Parliamentary Affairs

TECHNICAL REPORT

The subject matter of the Bill is relatable to Entry 38 of the State List (List-II) of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent to make a law on this subject. The provisions of the Bill are not repugnant to any provision of any central Act or the Constitution of India. This is not a Financial Bill, as it will not involve any additional expenditure from the Consolidated Fund of the State. Therefore, recommendation of the Hon'ble Governor for consideration of the Bill under clause (3) of Article 207 of the Constitution of India, is not required. The Bill does not attract proviso to clause (b) of Article 304 of the Constitution and therefore it shall not require previous sanction of the President for introduction or moving of the Bill in the state legislature.

(Secretary)
Parliamentary Affairs Department

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, shall not involve any additional expenditure from the consolidated fund of the state, since the subject matter of the Bill is only to enhance the amount of advance, provided to the Members, for construction or purchase of residence, which is re-payable with simple interest.

(Secretary)
Parliamentary Affairs Department